

Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 11th Day of October, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi V.C.

Hon'ble Mr. S. Dayal, A.M.

Original Application No. 824 of 1999.

P.C. Nauryal,  
Junior Telecom Officer,  
Srinagar, Garhwal.

. . . Applicant.

Counsel for the applicant: Sri R.K. Pandey, Adv. &  
Sri P. Mishra, Adv.

Versus

1. Union of India through the Secretary  
Ministry of Telecommunication, Government of  
India, New Delhi.
2. Chief General Manager,  
West Telecommunication, Windsor Building,  
New Delhi.
3. The Dy. Director General (Exam)  
Telecom Commission, Dak Bhawan, 5th Floor,  
New Delhi.
4. The Divisional Engineer (Administration)  
Office of the Telecommunication,  
Srinagar, Garhwal.

. . . Respondents.

Counsel for the respondents: Sri Prashant Mathur, Adv.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri R.K. Pandey, counsel for  
the applicant and Sri Prashant Mathur, counsel for

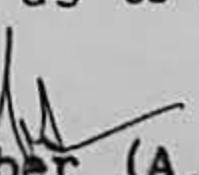


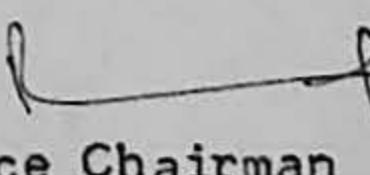
the respondents.

2. By this application, applicant has prayed for a direction to respondents to correct the seniority list dated 25.6.97 accepting the applicant as selected and promoted candidate for the vacancy in the year 1989 as Junior Telecom Officer.

3. Before coming to this Tribunal, applicant has also filed a representation dated 18.7.97, a copy of which has been filed as Annexure-8 to the O.A. which according to the applicant is still pending and has not been decided. By order dated 23.9.99 respondents were required to decide the representation but the representation has not been decided. Counter affidavit has also not been filed though sufficient opportunity has been given. In these circumstances we are disposing of this application with a direction to the respondent No.2 (Chief General Manager Telecommunication) to decide the representation/by a reasoned order, within three months from the date a copy of order is filed before him. In order to avoid delay it shall be open to the applicant to file a fresh copy of representation along with a copy of this order.

No order as to costs.

  
Member (A.)

  
Vice Chairman

Orz.

M.A. 1374 of 2001

has been filed on

~~20/3~~ 20/3/2001.

Submitted on

20/3/2001 for order.

P27/3.

MA 1374/01  
OA 824/99

28.3.2001 Hon. Mr. Justice R.R.K. Privedi, VC  
Hon. Mr. S. Biswas, A.M.  
As Cases of Shri Amit Sthalekar  
learned Counsel for the respondents  
are adjourned upto 30.3.2001, adjourned  
for the day. List on 3.5.2001.

S.M.  
A.M.

VC

WY

3-5-2001

Hon'ble Mr. S. Dayal, AM

Hon'ble Mr. Rafiq Uddin, JM

Sri Amit Sthalekar, learned counsel  
for the respondents, moves Misc. Application  
No. 1374/2001, seeking grant of further four  
months' time commencing from March 20, 2001  
to decide the representation. Copy of the  
said Misc. Application was served on the  
learned counsel for the applicant on 20.3.2001.  
No objection has been filed. The Respondents  
is allowed time to comply with the order  
till 19th July, 2001. MA stands disposed of.

J.M. Rv

A.M.

Nath/2 cs.